

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.242 – IA/1055(AHM)2023
ITEM No.243 – IA/122(AHM)2024 in IA/498(AHM)2021
ITEM No.244 – IA/192(AHM)2024 in Co.APPEAL/1(AHM)2024
in
CP(IB) 332 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

SVM Cera Pvt Ltd

.....Applicant

V/s

Gokul Ceramic Pvt Ltd

.....Respondent

Order delivered on: 19/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Noopur Dalal, Adv. in IA/1055(AHM)2023
& IA/122(AHM)2024 in IA/498(AHM)2021

For the State Tax Officer : Mr. Priyam Raval, Adv.

ORDER

IA/1055(AHM)2023

Service to both the respondents has not been made, hence the applicant is directed to serve notice upon the respondents and file proof of service within one week.

List the matter for further consideration on 16.04.2024.

IA/122(AHM)2024 in IA/498(AHM)2021

This application is filed by the Liquidator for placing on record the 7th progress report. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, IA 122 of 2024 in IA/498(AHM)2021 stands disposed of.

IA/192(AHM)2024 in Co.APPEAL/1(AHM)2024

Ld. Counsel for the applicant is directed to serve notice upon the respondent and file proof of service within one week.

List the matter for further consideration on 16.04.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE
MEMBER (JUDICIAL)**